

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

u7

ORIGINAL-APPLICATION-NO.248-of-1995

DATE-OF-ORDER:- 14th-February, -1997

BETWEEN:

Smt.B.LAKSHMI

.. APPLICANT

AND

Union of India rep. by

1. The Chief Project Manager (Con),
S.E.Railway, Visakhapatnam,

2. The Divisional Railway Manager,
S.E.Railway, Visakhapatnam,

3. The Chief Administrative Officer (Projects),
S.E.Railway,
Bhubaneswar (Orissa).

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The husband of the applicant in this OA was engaged as Casual Khalasi with effect from 1.10.80 and

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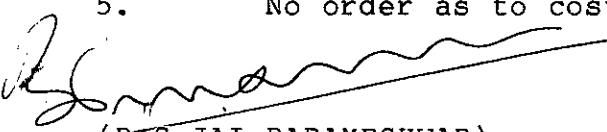
(WS)

attained temporary status in due course. He continued in that capacity till 27.1.86 when he expired.

3. This OA is filed praying for direction to the respondents to grant her family pension, DCRG and consequential payment of arrears of pension, Dearness relief etc.

..... the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is dismissed. However, this dismissal will not stand in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

5. No order as to costs.

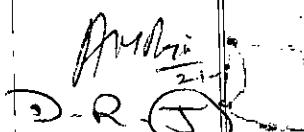

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

14/2/97


(R.RANGARJAN)
MEMBER (ADMN.)

DATED:- 14th February, 1997
Dictated in the open court.

vsn


D.R. (T)

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3.3..

OA 248/95

Copy to:

1. The Chief Project Manager(Con)
South Eastern Railway,
Visakhapatnam.
2. The Divisional Railway Manager,
South Eastern Railway,
Visakhapatnam.
3. South Eastern Railway,
Bhubaneswar (Orissa)
4. One copy to Mr.Y.Subrahmanyam, Advocate,
45-58-7, Narasimhanagar, Visakhapatnam.
5. One copy to Mr.V.Bhimanna, Addl.Engg. CAT, Hyderabad.
6. One copy to D.R.(A), CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One duplicate copy.

YLKR

TYPED BY
COMPARED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:
M(O)

DATED:

Order/Judgement

in

D.A. NO. 248(85)

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED 5/28 DEFENDANT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

